

A

SANJAY MUSALE
v.
STATE OF M.P. AND ORS.

SEPTEMBER 17, 1998

B

[DR. A.S. ANAND, B.N. KIRPAL AND V.N. KHARE, JJ.]

C

Public Interest Litigation—Petitioner filing writ petition in High Court for another person concealing material facts—High Court dismissed the petition—Held, there is no public interest involved in the petition—Courts cannot allow their forum to be misused in the garb of "public interest".

CIVIL APPELLATE JURISDICTION : Petition for Special Leave to Appeal Civil No. 15971/98.

D

From the Judgment and Order dated 27.3.98 of the Madhya Pradesh High Court in W.P. No. 943 of 1997.

Shiv Sagar Tiwari for the Petitioner.

The following Order of the Court was delivered :

E

Delay condoned.

F

The writ petition filed in the High Court by the petitioner concealed material facts as is noticed in the impugned order. The petitioner appears to have filed the litigation for someone. There is no public interest involved in the petition. The High Court rightly found him to be a busy body and, in our opinion, such a meddlesome interloper cannot be permitted to maintain Public Interest Litigation Petition. The courts cannot allow their forum to be misused in the garb of "public interest". This special leave petition is, therefore, dismissed with Rs.5,000 as costs.

R.P.

Petition dismissed.